

PARLIAMENTARY AFFAIRS AND LEGISLATION SECRETARIAT**NOTIFICATION****NO: DPAL 46 SHASANA 2025, BENGALURU, DATED:29.09.2025**

ಕರ್ನಾಟಕ ಖಾಸಗಿ ವೈದ್ಯಕೀಯ ಸಂಸ್ಥೆಗಳ (ತಿದ್ದುಪಡಿ) ಅಧ್ಯಾದೇಶ, 2025 ಇದಕ್ಕೆ 2025 ರ ಸೆಪ್ಟೆಂಬರ್ ತಿಂಗಳ 26ನೇ ದಿನಾಂಕದಂದು ರಾಜ್ಯಪಾಲರ ಒಪ್ಪಿಗೆ ದೊರೆತಿದ್ದು, ಸಾಮಾನ್ಯ ತಿಳುವಳಿಕೆಗಾಗಿ ಇದನ್ನು 2025 ರ ಕರ್ನಾಟಕ ಅಧ್ಯಾದೇಶ ಸಂಖ್ಯೆ:07 ಎಂಬುದಾಗಿ ಪ್ರಕಟಿಸಲು ಹಾಗೂ ಭಾರತ ಸಂವಿಧಾನದ ಅನುಚ್ಛೇದ 348ರಡಿಯಲ್ಲಿ ರಾಜ್ಯಪಾಲರಿಂದ ಅಧಿಕೃತಗೊಳಿಸಿದ ಸದರಿ ಅಧ್ಯಾದೇಶದ ಆಂಗ್ಲ ಭಾಷಾಂತರವನ್ನು ಕರ್ನಾಟಕ ರಾಜ್ಯಪತ್ರದ ವಿಶೇಷ ಸಂಚಿಕೆಯಲ್ಲಿ (ಭಾಗ -IVA) ಪ್ರಕಟಿಸಬೇಕೆಂದು ಆದೇಶಿಸಲಾಗಿದೆ,-

KARNATAKA ORDINANCE NO. 07 OF 2025**THE KARNATAKA PRIVATE MEDICAL ESTABLISHMENTS (AMENDMENT) ORDINANCE, 2025**

(Promulgated by the Governor of Karnataka in the seventy sixth year of the Republic of India and first published in the Karnataka Gazette Extra-ordinary on the 29th day of September, 2025)

An Ordinance further to amend the Karnataka Private Medical Establishments Act, 2007.

Whereas the Karnataka Legislative Assembly and the Karnataka Legislative Council were not in session and the Governor of Karnataka is satisfied that the circumstances exist which render it necessary for him to take immediate action to promulgate an Ordinance for the purposes hereinafter appearing;

Now, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Karnataka is pleased to promulgate the following Ordinance, namely:-

1. Short title and commencement.-(1) This Ordinance may be called the Karnataka Private Medical Establishments (Amendment) Ordinance, 2025.

(2) It shall come into force at once.

2. Amendment of section 2.- In the Karnataka Private Medical Establishments Act, 2007 (Karnataka Act 21 of 2007) (hereinafter referred to as the Principal Act), in section 2,-

(i) before existing clause (a), the following shall be inserted, namely:-

- “(a) “Ambulance” means medically-equipped vehicles used to transport patients to treatment facilities, often providing out-of-hospital medical care during the transport;
- “(b) “Ambulance service” means a system that provides urgent medical care and transportation for patients in emergency situations;
- “(c) “Ambulance service provider” means a person providing ambulance service to the public for hire or reward”;

(ii) after new clauses (a),(b) and (c) as so inserted, the existing clauses (a), (b) and (c) shall respectively be renumbered as (c-a), (c-b) and (c-c).”

(iii) after clause (l), the following shall be inserted, namely:-

(l-1) “Mobile Medical unit” means a Mobile medical establishment equipped in a vehicle with healthcare facilities envisaged to provide primary health care services for people living in remote, inaccessible, un-served and underserved areas and to delivery health care services to the doorsteps of these populations; and

(iv) in clause (n), after the word “dispensary”, the words “or mental health establishment or a Mobile medical unit”, shall be inserted.

3. Amendment of section 4.- In the principal Act, in section 4 in the table for item (d) and the entries relating thereto, the following shall be substituted, namely:-

“(d) one member from Indian Medical Association and one member representing Association of registered medical establishment or Ayush Medical Practitioners-Members.”

4. Amendment of section 5.- In the Principal Act, in section 5,-

(i) in the table for the heading “Application for Registration” the heading “Application for provisional Registration and Renewal of Registration” shall be substituted; and

(ii) after the words “Redressal Authority” the words “for a provisional registration and renewal of registration ” shall be inserted.

5. Insertion of new sections 5A, 5B and 5C.- In the Principal Act, after section 5, the following shall be inserted, namely:-

“5A. Grant or renewal of provisional registration.-(1) On receipt of applications the registration and grievance redressal authority shall within period of ten days grant to the applicant a provisional registration certificate in such Form, containing such particulars, as may be prescribed without any inquiry. The

provisional certificate of registration shall be valid for six months subject to renewal thereafter.

- (2) An application for renewal of provisional registration may be made to the registration and grievance redressal authority in such form along with such fees as may be prescribed.
- (3) On receipt of application for renewal of provisional registration the registration and grievance redressal authority, in respect of which standards have been notified or specified by the Government, shall not renew provisional registration beyond, the period of one year from the date of notification of standards or from the date of commencement of the Karnataka Private Medical Establishments (Amendment) Ordinance, 2025 whichever is later.

5B. Publication of list of expired registration of provisionally registered private medical establishments.-The registration and grievance redressal authority shall publish the list of expired Private medical establishments which were provisionally registered.

5C. Application for Permanent registration or renewal.- (1) Every Private medical establishment willing to have permanent registration or renewal of registration shall make an application to the registration and grievance redressal Authority along with valid provisional registration, in such Form along with such fees as may be prescribed subject to fulfilment of pre requisites and standards specified in section 6.

(2) All registered Private medical establishments existing on the date of commencement of the Karnataka Private Medical Establishments (Amendment) Ordinance, 2025 shall be deemed to be provisionally registered establishment and their registration shall be valid for a period till the expiry of its validity.

(3) Application for renewal of registration shall be made ninety days before the expiry of the validity of the certificate.”

6. Substitution of section 6.- In the Principal Act, for section 6, the following shall be substituted, namely:-

“6. Pre-requisites for Permanent Registration or Renewal of Private Medical Establishments.- The Registration and Grievance Redressal Authority shall before granting the permanent registration or renewal consider whether the following prerequisites for registration of a Private Medical Establishment are satisfied that,-

- (i) its premises is located in hygienic surroundings and otherwise suitable for the purpose for which it is established or sought to be established;

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- (ii) it is adequately staffed with qualified doctors, qualified and trained para medical personnel;
 - (iii) it has the necessary buildings with adequate space for performing its various functions, equipments and other infrastructure facilities;
 - (iv) it conforms to the standards referred to in section 9;
 - (v) it has valid provisional registration certificate;
 - (vi) it has necessary Fire Safety Certificate confirming compliance with the Karnataka Fire Force Act, 1964 (Karnataka Act 42 of 1964);
 - (vii) it has registered on the e-DAR portal, for furnishing Data and medical reports of patients in the event of a reported Road Accident; and
 - (viii) such other factors as may be prescribed:

Provided that, no new Private Clinical Laboratory shall be permitted within a radius of 200 meters from the Government Hospital or from the Hospital promoted or managed by a society or trust or autonomous organization owned or controlled by the State Government or Central Government or Local Bodies with effect from the date of commencement of the Karnataka Private Medical Establishments (Amendment) Act, 2017.”

7. Substitution of section 7.- In the Principal Act, for section 7, the following shall be substituted, namely:-

“7.Disposal of applications.-(1) On receipt of an application under section 5-C, the Registration and Grievance Redressal Authority may having regard to the provisions of sections 6 and 9 and after such enquiry as may be necessary, by an Inspection Committee, having satisfied that the Private medical establishment fulfils the conditions required, either grant registration within ninety days subject to the conditions as may be prescribed or reject the application within ninety days from the date of receipt of the application in all respects:

Provided that, in case the Private medical establishment ready to under go third party inspection by the Quality Council of India (QCI) for having fulfilled the conditions specified in sections 6 and 9 and brings certificate to that effect the Registration and grievance redressal authority shall sanction registration or renewal within ten days from the date of receipt of the application, without any inspection as specified in sub-section (1).

Provided further that, in case the Private medical establishment brings accreditation certificate for having fulfilled the conditions specified in sections 6 and 9 from any of the three accreditation agencies viz., National Quality Assurance Standards (NQAS), National Accreditation Board For Hospital and Health Care Provides (NABH) or Quality and Accreditation Institute (QAI), then the registration and grievance redressal authority shall sanction registration or renewal within ten days from the date of the application, without any inspection as specified in sub-section (1).

(2) Every order passed under sub-section (1) shall be communicated to the applicant forthwith.

(3) Every registration or renewal granted under sub-section (1) shall be valid for a period of five years and may be renewed once in five years on an application made in such Form, in such manner and on payment of such fees, as may be prescribed.

(4) For purpose of sub-section (1), the Registration and Grievance Redressal Authority may constitute the Inspection Committee consisting of such members as may be prescribed.

(5) The Registration and Grievance Redressal Authority shall not reject the application for registration or renewal without giving an opportunity of being heard to the applicant and without recording the reasons for such rejection.

(6) The Registration and Grievance Redressal Authority, on its own or based on any written complaint, may cause inspection or direct the Inspection Committee constituted under sub-section (4) of section 7 to inspect, at a reasonable time, any private medical establishment, to satisfy itself that the conditions of registration are being duly observed and complied with.

(7) In case the Registration and Grievance Redressal Authority finds that the private medical establishment is not being run in accordance with the conditions of registration, the Authority shall direct the establishment to remedy the same within the reasonable time specified by the State Government.

8. Insertion of new section 7-A.- In the Principal Act, after section 7, the following shall be inserted, namely:-

“7-A. Registration and renewal of ambulance service.- (1) Every ambulance service provider in the State may register with registration and grievance redressal authority subject to fulfilment of such conditions, standards, along with such application and such fees as may be prescribed.

(2) On receipt of applications the registration and grievance redressal authority shall verify whether the ambulance fulfils the conditions and standards prescribed and grant registration certificate:

Provided that, the existing ambulance service provider on the date of commencement of the Karnataka Private Medical Establishment (Amendment) Ordinance, 2025 shall apply for such registration within six months from the date of commencement of the rules made by the state Government for the purpose of this section and pending orders thereon may continue to run or maintain till the disposal of the application and shall comply with the provisions of this Act be eligible to operate upto six months.

(3) No ambulance service provider shall charge over and above the rates specified by the Government, different rates may be specified for different categories of ambulances.

(4) Every ambulance shall be fitted with Global Positioning System (GPS) tracking system.

(5) The Commissioner, Department of Health and Family Welfare Services shall establish a public Ambulance service monitoring cell as aggregator at the State level and at the district level to monitor and ensure availability of ambulance service to required patients.

(6) Every registered ambulance service provider shall adhere to the instructions or guidelines issued by the Government or the Commissioner of Health and Family Welfare, for the purpose of this section from time to time.

(7) The instructions or guidelines issued by the Government or the Commissioner of Health and Family Welfare, in this regard shall be in addition to and not in derogation of provisions of the Motor Vehicles Act, 1988 and the rules made there under.”

9. Amendment of section 19.- In the principal Act, in section 19, in sub-section (1),-

(i) for the words and figure “granted under section 7” the words, letter and figures “granted under sections 5A and 7” shall be substituted; and

(ii) after sub-section (1) as so amended, the following shall be inserted, namely:-

(1-A) In case a private medical establishment employs, or any unqualified medical officer or paramedical staff such private medical establishment shall on conviction be liable for an imprisonment for a term which may extend to three years and with a fine which may extend to one lakh rupees.”

The above translation of ಕರ್ನಾಟಕ ಖಾಸಗಿ ವೈದ್ಯಕೀಯ ಸಂಸ್ಥೆಗಳ (ತಿದ್ದುಪಡಿ) ಅಧ್ಯಾಪನ, 2025 (2025ರ ಕರ್ನಾಟಕ ಅಧ್ಯಾಪನ ಸಂಖ್ಯೆ:07) be published in the official Gazette under Article 348 of the Constitution of India.

THAAWARCHAND GEHLOT
GOVERNOR OF KARNATAKA

By Order and in the name of
the Governor of Karnataka,

G. Sridhar
Secretary to Government
Department of Parliamentary Affairs
and Legislation